IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

D.A. No. 11/94.

Dt. of Dacision: 14.7.94.

SMT. Kusum Kumari

.. Applicant.

The Commandant, Station Workshop EME, Secunderabed - 17.

.. Respondent.

Counsel for the Applicant : Mr. K. Jai Raj

Counsel forthe Respondent : Mr. K. Shaskara Reo , Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No.11/94

X As per Hon ble Shri A.B.Gorthi, Member (Admn.) X

The applicant is the widow of

late Channanial who died on 30.9.1990 on account

The family of the deceased employee comprises the widow (the applicant) one son and 3 unmarried daughters.

- that her husband died while decorating the gate of the work shop as ordered by his Superior Officer. The respondents in their reply affidavit had stated that the applicant was decorating the gate after finished his duty as a Watchman and on his initiative. In this OA it is not relevant for me to consider the circumstances leading to the death of the employee.

 There is no dispute if the employee died as a result of the injuries sustained by him while decorating the gate on 28.9.90. In otherwords the employee died while "in harness". The applicant is therefore grounds.
- The respondents have clarified that they have already considered the case of the son of

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welfare they have offered the applicant and also her daughter some jobs in the Regimental Institutions under the control of DGEME Headquarters Southern command. It is open to the applicant or her daughter to

shall not come in the way of giving appointment to the son of the applicant.

is disposed of with a direction to the respondents

to pursue the matter with Army headquarters with a

view to ensure that the son of the applicant is given

appointment on compassionate grounds, in his own term

as soon as a vacancy comes up in any of the departments

No order as to costs.

(A.B.GORTHI)
Member (Admn.)

Dated: 14th July, 1994 (Dictated in Open Court)

Anhi-1871. DEPUTY REGISTRAR(J)

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- The Commandant, Station Work Shop, EME, Secunderabad.
- 2. One copy to Mr.K.Jai Raj, Advocate, 12-7-125/1, Mettuguda, Secunderabad- 500 017.
- 3. One copy to Mr.K.Bhasker Rao, Addl.CGSC.,CAT, Hyderabad
- 4. One copy to Library, CAT, Hyderabad.

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THE HON'BLE SHRI A.V. HARIDASAN : M (3) A NO

THE HON'BLE SHRI A.B.GORTHI : M (A)

Dated: 14.7-94

ORDER/JUDGMENT:

11/94 C.A.NO.

Admitted and Interim Directions Isqued.

Allowed.

DE Spirative Tribunal Disposed of with Directions

Dismissed as withdrawn.

Dismised for Default

Rejected XOrdered.

No order as to Costs.

HYDERABAD BE

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